

**COMPETITION APPELLATE TRIBUNAL**  
**NEW DELHI**

IA 62/2007  
CA 80/2007  
UTPE 148/2007

Hon'ble Dr. Justice Arijit Pasayat  
Chairman

Hon'ble Shri Rahul Sarin,  
Member

Hon'ble Ms. Pravin Tripathi  
Member

**In the matter of :**

**S.Sunita**

**...Complainant**

**Vs.**

**The Plantaloon Retail (I) Ltd.**

**...Respondent**

**Appearances : Shri V.Sudeer, Advocate for the complainant**

**Ms. Meenakshi Singh, Advocate for the  
respondents**

**Oral Order**

**9<sup>th</sup> September 2010**

At the request of the counsel for the respondent, the matter is  
adjourned to 6<sup>th</sup> December 2010.

**( Dr. Justice Arijit Pasayat )  
Chairman**

**( Rahul Sarin )  
Member**

**( Pravin Tripathi )  
Member**



**COMPETITION APPELLATE TRIBUNAL**  
**NEW DELHI**

CA 39/2004

Hon'ble Dr. Justice Arijit Pasayat  
Chairman

Hon'ble Shri Rahul Sarin,  
Member

Hon'ble Ms. Pravin Tripathi  
Member

**In the matter of :**

Nishi Sharma

...Complainant

Vs.

Ghaziabad Development Authority

...Respondent

Appearances : Shri Sourabh Mehra, Advocate for the  
complainant

Shri Shanta Pandey, Proxy advocate for Ms.  
Reena Singh, Advocate for the respondent

**Oral Order**

**9<sup>th</sup> September 2010**

At the request of the applicant, the matter is adjourned to 6<sup>th</sup>  
December 2010.

**( Dr. Justice Arijit Pasayat )**  
**Chairman**

**( Rahul Sarin )**  
**Member**

**( Pravin Tripathi )**  
**Member**

**COMPETITION APPELLATE TRIBUNAL**  
**NEW DELHI**

CA 03/2008

Hon'ble Dr. Justice Arijit Pasayat  
Chairman

Hon'ble Shri Rahul Sarin,  
Member

Hon'ble Ms. Pravin Tripathi  
Member

**In the matter of :**

**Rajeev Bhargava**

**...Complainant**

**Vs.**

**Royal Palms (I) Ltd.**

**...Respondent**

**Appearances : Ms. Sadhna Choudhary, Advocate for the applicant**

**Dr. V.K.Aggarwal with Shri Pramod B.Aggarwal,  
Advocates for the respondent**

**Oral Order**

**9<sup>th</sup> September 2010**

Heard. The undisputed position is that the possession of the flat has been given on 23<sup>rd</sup> November 2007. It appears from the records that the Compensation Application was filed on 20<sup>th</sup> November 2007. That being so, the primary grievance of the applicant no longer survives for consideration. So far as the applicant's prayers are concerned, there is no specific averment in the petition with reference to the prayers. In fact, the petition is not only vague but also does not indicate certain aspects in the petition.

In fact paragraph 14, reads as follows:-

***“ That the complainant traveled to Mumbai to take possession on\_\_\_\_\_”.***

That being the position, we don't find any merit in the stand that relief can be granted for other prayers. Nothing survives in the petition which is dismissed.

**( Dr. Justice Arijit Pasayat )  
Chairman**

**( Rahul Sarin )  
Member**

**( Pravin Tripathi )  
Member**

**COMPETITION APPELLATE TRIBUNAL**  
**NEW DELHI**

RTPE 45/2008

Hon'ble Dr. Justice Arijit Pasayat  
Chairman

Hon'ble Shri Rahul Sarin,  
Member

Hon'ble Ms. Pravin Tripathi  
Member

**In the matter of :**

DG(I&R)

...Complainant

Vs.

M/s Hindustan Petroleum Corporation  
& Ors.

...Respondent

Appearances : Shri V.K.Mehta, Advocate for the DG

**Oral Order**

**9<sup>th</sup> September 2010**

It is stated by the learned representative for the DG that no rejoinder is to be filed.

The matter shall be listed on 6<sup>th</sup> December 2010.

**( Dr. Justice Arijit Pasayat )**  
**Chairman**

**( Rahul Sarin )**  
**Member**

**( Pravin Tripathi )**  
**Member**

**COMPETITION APPELLATE TRIBUNAL**  
**NEW DELHI**

**Hon'ble Dr. Justice Arijit Pasayat**  
**Chairman**

**Hon'ble Shri Rahul Sarin,**  
**Member**

**Hon'ble Ms. Pravin Tripathi**  
**Member**

**In the matter of :**

**IA 63/2007** : **Shri Kunwarpal Sharma**  
**RTPE 30/2007**

**Contempt 01/2009**  
**IA 64/2007**

**RTPE 31/2007** : **Shri Kunwarpal Sharma**  
**UTPE 111/2008** : **Shri Manish Garg**  
**UTPE 117/2008** : **Mrs. Vanita Garg**  
**UTPE 170/2007** : **Shri Mahesh Kumar**  
**UTPE 172/2007** : **Shri Anil Kumar**  
**UTPE 173/2007** : **Ms. Indu Gogna**  
**UTPE 174/2007** : **Shri Sanjay Garg**  
**UTPE 175/2007** : **Ms. Sharmila Rastogy**

**UTPE 150/2007** : **Shri Sanjeev Aggarwal**  
**CA 72/2007**

**UTPE 129/2008** : **Shri Mohan Lal Gupta**  
**UTPE 130/2008** : **Shri Mohan Lal Gupta**  
**UTPE 15/2008** : **Kanta Mittal & Others...Complainants**

**Vs.**

**Jaipuria Infraastructure Develolpers**  
**Pvt.Ltd.**

**...Respondent**

**Appearances :** **Shri Yatender Sharma, Advocate for the complainant**

**Shri Anish Verma, Advocate for all the respondents (Except – R-12)**  
**Ms. Neelam Tripathi with Shri Sanjay Kumar Jha, Advocates for R-12**

**Oral Order**  
**9<sup>th</sup> September 2010**

The learned counsels for the parties states that they will file their affidavits in respect of the Local Commissioner's Report dated 15<sup>th</sup> March 2010.

The matter shall be listed on 7<sup>th</sup> December 2010.

**( Dr. Justice Arijit Pasayat )**  
**Chairman**

**( Rahul Sarin )**  
**Member**

**( Pravin Tripathi )**  
**Member**



**COMPETITION APPELLATE TRIBUNAL**  
**NEW DELHI**

UTPE 36/2008  
CA 107/2005

Hon'ble Dr. Justice Arijit Pasayat  
Chairman

Hon'ble Shri Rahul Sarin,  
Member

Hon'ble Ms. Pravin Tripathi  
Member

**In the matter of :**

**Jitender Kumar Bhatia**

**...Complainant**

**Vs.**

**Ghaziabad Development Authority**

**...Respondent**

**Appearances : Shri A.P.Sahay with Shri B.N.Jha, Advocates for  
the applicant/complainant**

**Ms. Shanta Pandey, Proxy advocate for Ms.  
Reena Singh, Advocate for the respondent**

**Oral Order**

**9<sup>th</sup> September 2010**

The respondent shall file its reply to the Notice of Enquiry within  
four weeks.

The matter shall be listed on 6<sup>th</sup> December 2010.

**( Dr. Justice Arijit Pasayat )**  
**Chairman**

**( Rahul Sarin )**  
**Member**

**( Pravin Tripathi )**  
**Member**

**COMPETITION APPELLATE TRIBUNAL**  
**NEW DELHI**

UTPE 10/2009  
CA 107/2005

Hon'ble Dr. Justice Arijit Pasayat  
Chairman

Hon'ble Shri Rahul Sarin,  
Member

Hon'ble Ms. Pravin Tripathi  
Member

**In the matter of :**

Dr. H.L.Sharma

...Complainant

Vs.

Mr. Sanjeev Choudhary

...Respondent

Appearances : Shri Yatender Sharma, Advocate for the  
complainant

**Oral Order**  
**9<sup>th</sup> September 2010**

The order dated 7.05.2010 be complied with for issuance of  
fresh notice to the respondent.

The matter shall be listed on 7<sup>th</sup> December 2010.

**( Dr. Justice Arijit Pasayat )**  
**Chairman**

**( Rahul Sarin )**  
**Member**

**( Pravin Tripathi )**  
**Member**







**COMPETITION APPELLATE TRIBUNAL**  
**NEW DELHI**

**30(84)UTPE/2009**

**Hon'ble Dr. Justice Arijit Pasayat**  
**Chairman**

**Hon'ble Shri Rahul Sarin,**  
**Member**

**Hon'ble Ms. Pravin Tripathi**  
**Member**

**In the matter of :**

**Shree Shyam Textiles**

**...Complainant**

**Vs.**

**Metre CASG & Carry India**  
**Pvt. Ltd.**

**...Respondent**

**Appearances : None for the parties**

**Oral Order**

**9<sup>th</sup> September 2010**

We have perused the application and the reply. It appears that on 23<sup>rd</sup> June 2009, the complainant has written to the respondent that it has no further grievance. That being so, these proceedings are closed.

**( Dr. Justice Arijit Pasayat )**  
**Chairman**

**( Rahul Sarin )**  
**Member**

**( Pravin Tripathi )**  
**Member**

**COMPETITION APPELLATE TRIBUNAL**  
**NEW DELHI**

UTPE 09/2009

Hon'ble Dr. Justice Arijit Pasayat  
Chairman

Hon'ble Shri Rahul Sarin,  
Member

Hon'ble Ms. Pravin Tripathi  
Member

**In the matter of :**

**Shri Narender Gupta**

**...Complainant**

**Vs.**

**The New India Assurance Co. Ltd.**

**...Respondent**

**Appearances : Ms. Shobita Sama, Advocate for the respondent**

**Oral Order**

**9<sup>th</sup> September 2010**

As a last chance, time for filing rejoinder is granted. Let the rejoinder be filed within four weeks.

The matter shall be listed on 7<sup>th</sup> December 2010.

**( Dr. Justice Arijit Pasayat )**  
**Chairman**

**( Rahul Sarin )**  
**Member**

**( Pravin Tripathi )**  
**Member**





**COMPETITION APPELLATE TRIBUNAL**  
**NEW DELHI**

RTPE 101/1999

Hon'ble Dr. Justice Arijit Pasayat  
Chairman

Hon'ble Shri Rahul Sarin,  
Member

Hon'ble Ms. Pravin Tripathi  
Member

**In the matter of :**

DG(I&R)

...Complainant

Vs.

Reliance Industries Ltd.

...Respondent

Appearances : Shri R.D.Makheeja, Advocate for the DG

Shri A.N.Haksar, Sr. Advocate with Shri Samil  
Sagar Vasishta and Udayan Jain and Jabyane  
Sherpa, Advocates for the respondent

**Oral Order**

**9<sup>th</sup> September 2010**

List this matter on 8<sup>th</sup> December 2010.

( Dr. Justice Arijit Pasayat )  
Chairman

( Rahul Sarin )  
Member

( Pravin Tripathi )  
Member

**COMPETITION APPELLATE TRIBUNAL**  
**NEW DELHI**

CA 173/2006

Hon'ble Dr. Justice Arijit Pasayat  
Chairman

Hon'ble Shri Rahul Sarin,  
Member

Hon'ble Ms. Pravin Tripathi  
Member

**In the matter of :**

Smt. Indra

...Complainant

Vs.

Uttar Pradesh Awas &  
Vikas Parishad

...Respondent

**Appearances : None for the applicant**

Dr. Indra Pratap Singh, Advocate for the  
respondent

**Oral Order**

**9<sup>th</sup> September 2010**

None appears for the applicant. Similar was the position on 31<sup>st</sup> March 2010, 17.5.2010 and 3<sup>rd</sup> August 2010. That being so, this petition is dismissed for non prosecution.

**( Dr. Justice Arijit Pasayat )**  
**Chairman**

**( Rahul Sarin )**  
**Member**

**( Pravin Tripathi )**  
**Member**

**COMPETITION APPELLATE TRIBUNAL**  
**NEW DELHI**

**UTPE 83/2007**

**Hon'ble Dr. Justice Arijit Pasayat**  
**Chairman**

**Hon'ble Shri Rahul Sarin,**  
**Member**

**Hon'ble Ms. Pravin Tripathi**  
**Member**

**In the matter of :**

**DG(I&R)**

**...Complainant**

**Vs.**

**Bharat Sanchar Nigam Ltd.**

**...Respondent**

**Appearances : Shri R.D.Makheeja, Advocate for the DG**  
**None for the respondent**

**Oral Order**

**9<sup>th</sup> September 2010**

None appears for the respondent. Similar was the position on 3<sup>rd</sup> August 2010.

There is an affidavit on behalf of the respondent which has been filed on 20<sup>th</sup> October 2009 but none appears for the respondent. The witness also is not present. The evidence of the respondent is closed.

The matter shall be listed on 6<sup>th</sup> December 2010. A copy of this order be sent to the M.D. of the BSNL, bringing to his notice the order regarding non appearance of the counsel or the witness.

**( Dr. Justice Arijit Pasayat )**  
**Chairman**

**( Rahul Sarin )**  
**Member**

**( Pravin Tripathi )**  
**Member**

**COMPETITION APPELLATE TRIBUNAL**  
**NEW DELHI**

CA 49/2008

Hon'ble Dr. Justice Arijit Pasayat  
Chairman

Hon'ble Shri Rahul Sarin,  
Member

Hon'ble Ms. Pravin Tripathi  
Member

**In the matter of :**

**Shri Gautam Sobti**

**...Complainant**

**Vs.**

**Ansal Housing & Construction  
Ltd. & Ors.**

**...Respondent**

**Appearances : Ms. R.K.Usha, Advocate for the applicant**

**Shri Pradeep Mittal, Advocate for the  
respondent**

**Oral Order**  
**9<sup>th</sup> September 2010**

List this matter on 14<sup>th</sup> December 2010.

**( Dr. Justice Arijit Pasayat )**  
**Chairman**

**( Rahul Sarin )**  
**Member**

**( Pravin Tripathi )**  
**Member**

